

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____ OF 2023
(arising out of Diary No(s). 9039 of 2023)

SARANG YADWADKAR & ANR. APPELLANT(S)

VERSUS

M/S PUNE MUNICIPAL CORPORATION & RESPONDENT(S)
ORS.

O R D E R

Delay condoned.

We do not find any good ground and reason to interfere with the impugned judgment and hence, the civil appeal is dismissed. However, it will be open to the appellants to raise such pleas and contentions as available, in case the appellants find that the project proponent is not acting in terms of the order passed and/or if there is any violation of the direction(s) given by the National Green Tribunal (NGT), including the direction with regard to the amendment of the Environment Clearance.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJIV KHANNA)

.....J.
(M.M. SUNDRESH)

NEW DELHI;
MARCH 27, 2023.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCIVIL APPEAL Diary No(s). 9039/2023

(Arising out of impugned final judgment and order dated 29-11-2022 in AN No. 12/2020 passed by the National Green Tribunal, western Zone, Pune)

SARANG YADWADKAR & ANR.

Petitioner(s)

VERSUS

M/S PUNE MUNICIPAL CORPORATION & ORS.

Respondent(s)

(IA No.60277/2023-GRANT OF INTERIM RELIEF and IA No.60278/2023-CONDONATION OF DELAY IN FILING and IA No.60279/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.60280/2023-EXEMPTION FROM FILING O.T. and IA No.60276/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Ms. Anitha Shenoy, Sr. Adv.
Mr. Rahul Choudhary, Adv.
Ms. Srishti Agnihotri, AOR
Ms. Sanjana Grace Thomas, Adv.
Ms. Ayushma Awasthi, Adv.
Ms. Itisha Awasthi, Adv.
Ms. Mantika Vohra, Adv.
Ms. Namrata Caleb, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

The appeal is dismissed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(Singed order is placed on the file)

(R.S. NARAYANAN)
COURT MASTER (NSH)